

CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

O.A. No.060/178/2021

Chandigarh, this the 18th of February 2021

HON'BLE MRS. AJANTA DAYALAN, MEMBER (A)

Geeta Rani w/o Late Sh. Satish Kumar, aged about 60 years, resident of House No.3377, Sector 32, Chandigarh-160032.

....Applicant

(BY: Mr. Mandeep Singla, Advocate)

Versus

- 1. Union of India through the Principal Secretary, Department of Higher Education, Sector 32 Chandigarh 160032.
- 2. Director State Council of Educational Research and Training, Sector 32-C, UT Chandigarh 160032.
- 3. Accountant General, Punjab Sector 17 Chandigarh 160017.

.... Respondents

ORDER(Oral)

AJANTA DAYALAN, MEMBER (A):

1. Learned counsel for the applicant states that vide order dated 25.11.2020, this Tribunal had directed the respondents to settle the retirement dues of the applicant expeditiously and in any case within a period of two months. Learned counsel states that despite this, only the leave encashment has been paid to the applicant and other dues are yet to be settled. Learned counsel further states that no order in this regard has been passed by the respondents.

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- 2. In view of the above facts narrated by the learned counsel for the applicant, it is felt that the case is only for execution of order and fresh O.A. is not maintainable.
- 3. At this stage, learned counsel for the applicant seeks permission to withdraw the present O.A. with liberty to file the necessary application.
- 4. Permission granted.
- 5. The O.A. is disposed of as withdrawn with the aforesaid liberty.

(AJANTA DAYALAN) MEMBER (A)

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